

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. NO.314/2001
IN
O.A.NO.217/2000

(10)

Friday, this the 6th day of July, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

D.R.Chugh
Assistant Director
Department of Telecom
Sanchar Bhawan
20, Ashoka Road
New Delhi-01.

..Applicant

(By Advocate: Shri S.N.Anand)

Versus

1. Shri Shyamal Ghosh, Secretary
Department of Telecom.
Ministry of Communications
Sanchar Bhawan
20, Ashoka Road
New Delhi-1.
2. Shri B. Sharma
Deputy Director General (Personnel)
Department of Telecom.
Sanchar Bhawan
20, Ashoka Road
New Delhi-1.
3. Shri Shailender Aggarwal
Director Staff (II)
Department of Telecom.
Sanchar Bhawan
20, Ashoka Road
New Delhi-1.

..Respondents

O R D E R (ORAL)

By Hon'ble Shri Justice Ashok Agarwal:-

By an order passed on 22.9.2000 in OA-217/2000, following directions were issued:-

(a) The initial pay of applicant shall be fixed at stage equivalent to the stage that would have been reached by putting, in the post of Junior Engineer, the number of completed years of service rendered in the post of Havaldar (excluding the period of raining in defence service).

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(2)

(b) For the above purposes, applicant's entire pension (including the pension equivalent of gratuity and other forms of retirement benefits) shall be ignored.

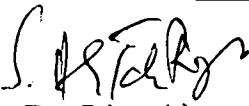
(c) Financial benefits shall be calculated and adjusted accordingly. But applicant will be entitled to actual arrears of pay benefits with effect from 31.1.1999, that is, one year prior to the date of filing of this OA (this OA was filed on 31.1.2000)."

Though a period of almost nine months has gone by, no steps have been taken by the respondents for complying with the aforesaid directions. Hence, the present Contempt Petition.

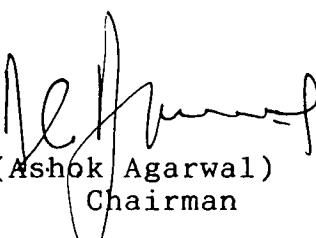
Aforesaid order, we find, has not stipulated any period within which aforesaid directions are required to be complied with. In the circumstances, we find that interest of justice will be duly met by disposing of the present Contempt Petition at this stage itself even without issue of notice with a direction to the respondents to comply with the aforesaid directions within a period of one month from the date of receipt of a copy of this order. We direct accordingly with an observation that in case of non-compliance, a strict view will be taken. It is further clarified that in case of non-compliance, applicant will have liberty to revive the present Contempt Petition.

Present Contempt Petition is disposed of in the aforesated terms.

Issue Dasti.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Ashok Agarwal)
Chairman